(2023) 01 SEBI CK 0057

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 57 Of 2023 In Review Application No. 03 Of 2023 In Appeal No. 301 Of 2022

Shweta Doshi APPELLANT

Vs

Securities & Exchange Board Of India RESPONDENT

Date of Decision : 30-01-2023

Acts Referred:
Securities And Exchange Board Of India (Settlement Proceedings) Regulations, 2018 — Regulation 26

Citation : (2023) 01 SEBI CK 0057

Hon'ble Judges : Tarun Agarwala Presiding Officer;M. T. Joshi, J;Meera Swarup Technical Member

Bench : Full Bench

Advocate : Kamal Agrawal, Abhiraj Arora, Misbah Dada, Shourya Tanay

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. Review application has been filed against the order passed in illiquid stock option matter.

2. We find that the appellant’s case is squarely covered by the SEBI Settlement Scheme 2022 which has been issued in terms of the Regulation 26 of Securities and Exchange Board of India (Settlement Proceedings) Regulations, 2018.

3. In view of the aforesaid, we dispose of the review application directing the applicant / appellant to file an appropriate application for settlement before the authority concerned within two weeks from today. If the same is filed, the authority will accept the settlement application in terms of SEBI Settlement Scheme 2022 as an application filed in a pending proceeding and pass appropriate orders. The review application is disposed of.

4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of

this order. Certified copy of this order is also available from the Registry on payment of usual charges.

